### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Petition No.424/TL/2024

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited.
- Petitioner : Jamnagar Transmission Limited (JTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

### Petition No.426/TL/2024

- Subject : Petition under Sections 14, 15, and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Navinal Transmission Limited.
- Petitioner : Navinal Transmission Limited (NTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

## Petition No.513/TL/2024

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and any other amendments thereon issued from time to time by this Commission, if any, for grant of Transmission Licence to Eastern Region Expansion Scheme-XXIX Power Transmission Limited.
- Petitioner : ERSS XXXIX Power Transmission Limited (ERSS XXXIX)
- Respondents : Central Transmission Utility of India Limited and Ors.

## Petition No.514/AT/2024

Subject : Application under Sections 63 of the Electricity Act, 2003 seeking adoption of Transmission Charges of the "Eastern Region Expansion Scheme – XXXIX" to be established by ERSS – XXXIX Power Transmission Limited.

Petitioner	: ERSS – XXXIX Power Transmission Limited (ERSS XXXIX)
Respondents	: Central Transmission Utility of India Limited and Ors.
Date of Hearing	: 20.3.2025
Coram	<ul> <li>Shri Jishnu Barua, Chairperson</li> <li>Shri Ramesh Babu V., Member</li> <li>Shri Harish Dudani, Member</li> <li>Shri Ravinder Singh Dhillon, Member</li> </ul>
Parties Present	: Shri Prashant Kumar, JTL Shri Dharmender, PFCCL Shri Anand Kumar Shrivastava, Advocate, ERSS XXXIX Shri Shivam Sinha, Advocate, ERSS XXXIX Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Akshayvat Kislay, CTUIL Shri Ravi Nair, Advocate, ERSS XXXIX Shri Sandeep Mahapatra, Advocate, BSPHCL Ms. Rohini Prasad, Advocate, BSPHCL Shri Jatin Mahani, ERSS XXXIX

# Record of Proceedings

At the outset, the learned counsels for the Petitioners submitted that the present Petitions had been filed in the month of October 2024 and requested to grant the transmission licence so that they may approach the CEA for approval of Section 164 of the Electricity Act, 2003 and start the work of the transmission lines to achieve the SCOD.

2. The representative of the CTUIL requested for interpretation of the scope of Regulation 12.5 of the GNA Regulations.

3. After hearing the learned counsels for the parties and the representative of the CTUIL, the Commission directed as under:

(a) The Petitioners to implead the bulk consumers that have been granted for  $GNA/GNA_{RE}$  at the substation included in the scheme in consultation with CTUIL and to file a revised memo of parties within a week.

(b) The bulk consumers are directed to furnish their response/reply within three weeks, including the drawal schedule and implementation of their dedicated system, with an advance copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

(c) In Petition No. 513/TL/2024, OPTCL is directed to file its response within four weeks in compliance with the RoP for the hearing dated 28.1.2025, along with the implementation schedule of the Gopalpur 400 kV substation.

(d) CTUIL to furnish on an affidavit within four weeks the details of Start date of GNA/NGA<sub>RE</sub> for bulk consumers/distribution licensees cover4ed under instant cases vis-a vis schedule commissioning date of the transmission system under these Petitions.

4. The matters will be listed for the hearing on **20.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)